

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH: 'B' NEW DELHI**

**BEFORE SMT DIVA SINGH, JUDICIAL MEMBER  
AND  
SH.ANADI NATH MISHRA, ACCOUNTANT MEMBER**

**I.T.A .No.-3582/Del/2012  
(ASSESSMENT YEAR-2006-07)**

Country Wide Home & Farms P.Ltd., H-22, Green park, New Delhi-110016. PAN-AABCC6792R <b>(APPELLANT)</b>	Vs	ITO, Ward-19(3), New Delhi. <b>(RESPONDENT)</b>
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<b>Assessee by</b>	<b>None</b>
<b>Revenue by</b>	<b>Sh.Anil Kumar Sharma, Sr.DR</b>
<b>Date of Hearing</b>	<b>04.10.2016</b>
<b>Date of Pronouncement</b>	<b>17.11.2016</b>

**ORDER**

The present appeal has been filed by the assessee assailing the correctness of the order dated 22.11.2010 of the CIT(A)-VI, New Delhi pertaining to 2006-07 AY on various grounds.

2. However at the time of hearing, no one was present on behalf of the assessee. The appeal was passed over twice. Even in the third round, the position remained the same. The record shows that the notice has been sent to the assessee on 11.08.2016 at the address indicated in Column No.10, has not come back unserved. Accordingly in the peculiar facts and circumstances of the case where despite notice the assessee chooses not to be present or represented. It can be safely presumed that the assessee is not serious in pursuing the appeal filed. Accordingly, the appeal of the assessee is dismissed in limine. Support is drawn from the order of the Tribunals in Commissioner of Income-Tax vs. Multi Plan India (P) Ltd.; 38 ITD 320 (Del) and Estate of Late Tukoji Rao Holkar vs. CWT: 223 ITR 480 (M.P).

3. Before parting it is appropriate to add that in case the assessee is able to show that there was a reasonable cause for non-representation on the date of hearing, it would be at liberty if so advised to pray for a recall of this order. The said order was pronounced on the date of hearing itself in the open Court.

4. In the result, the appeal of the assessee is dismissed in limine.

**The order is pronounced in the open court on 17<sup>th</sup> of November, 2016.**

Sd/-

**(ANADI NATH MISHRA)  
ACCOUNTANT MEMBER**

Sd/-

**(DIVA SINGH)  
JUDICIAL MEMBER**

*\*Amit Kumar\**

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR  
ITAT NEW DELHI